

**QUOTATION NOTIFICATION**

It is hereby notified that sealed quotations are invited for the disposal of wooden scrap pertains to High Court of Karnataka, Bengaluru. The persons / firms who are interested may, submit their sealed quotation to this Office, by paying an amount of ₹5,000/- as a Security Deposit, **“ON OR BEFORE 01<sup>st</sup> JULY, 2024 AT 4.30 P.M.”**, furnishing their highest rate for the purchase of aforesaid wooden scrap pertains to this office.

**The disposal of aforesaid wooden scrap pertains to High Court of Karnataka, Bengaluru is subject to the following terms and conditions:**

1. Security Deposit of ₹5,000/- (**Rupees Five Thousand only**) shall be paid by way of Demand Draft (D.D) favouring the Registrar General, High Court of Karnataka, Bengaluru and the D.D. obtained thereof shall be accompany with the quotation document. The quotation without Security Deposit would be rejected outright.
2. The quotation document and enclosures may be obtained in Accounts-II Branch, by paying ₹100/- (Rupees One Hundred only) towards quotation document in Accounts-I Branch of this Office.
3. The Security Deposit amount will be refunded to the un-successful bidder. The Security Deposit amount of the successful bidders will be refunded after making of full payment of the cost of the items along with GST and all other applicable taxes.

4. The sealed quotations will be opened on **02.07.2024 at 12.30 P.M.** by the undersigned and before the bidders who are present.
5. The bidder has to quote the total price for the purchase of the wooden scrap excluding GST, forest development tax and other applicable taxes.
6. The successful bidder shall make the full payment of the cost of said item in the Accounts-I Branch of this Office within 3 days from the receipt of communication of accepting the quotation from this office along with all the taxes / charges, forest development tax as per rules, as informed by this Office. Otherwise, the Security Deposit paid will be forfeited to the Government and shall also be liable for any loss that may be incurred by the High Court, in case of re-notification.
7. The successful bidder shall lift the items at their own cost within 5 days from the date of receipt of communication from this office in this regard and if any loss due to non removal of the items or any omission on their part, the responsibility lies with the bidder only.
8. The undersigned reserves the right to accept or reject any of the bids without assigning any reason thereof.

Sd/-

**(E. RAJEEVA GOWDA)**  
**REGISTRAR (ADMINISTRATION)**